IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 1338 of 2018

Uday Nath Oraon @ Uday Oraon ... ... **Appellant**

Versus

The State of Jharkhand ... ... **Respondent**

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant : Mr. Anurag Kashyap, Advocate
For the State : Mr. Abhay Kumar Tiwari, APP

Order No. 09/ Dated: 29th June, 2020

Hearing of this Criminal Appeal has been convened and conducted through Video-Conferencing.

Mr. Anurag Kashyap, the learned counsel appears for the appellant, namely, Uday Nath Oraon @ Uday Oraon and states that he is led by Mr. A. K. Kashyap, the learned Senior counsel in this matter. The learned counsel for the appellant seeks accommodation of two days and prays for listing of this case on 02.07.2020.

Let this criminal appeal be listed on 02.07.2020, as the first case, however, subject to any part-heard matter.

Mr. Abhay Kumar Tiwari, the learned APP has joined the proceeding and he undertakes to inform the next date of hearing to Mr. Arun Kumar Pandey, the learned APP.

Mr. Anurag Kashyap, the learned counsel for the appellant has also undertaken to file short synopsis and list of dates by 01.07.2020 on the official email of the High Court of Jharkhand.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

Tanuj/-